

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.162/11

Monday this the 4<sup>th</sup> day of April 2011

**C O R A M :**

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER  
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

Mohanan Pallath,  
Pallath, S/o.Kesavan Namboothiri,  
Pallithara, Post Korom, Via Payyannur.  
Working as Senior TOA, SDE (CML),  
Telecom Office, Thaliparamba – 670 142.

...Applicant

(By Advocate Mr.P.Sunil Nair)

**V e r s u s**

1. The Bharath Sanchar Nigam Ltd  
represented by the General Manager,  
Telecom, Kannur District, Kannur – 670 001.
2. The Deputy General Manager GM (Net Work Operation),  
Office of the Deputy General Manager GM (NWO),  
BSNL, Payyannur – 670 307.
3. Manoj Kumar,  
Sub Divisional Officer,  
Telecom, Payyannur – 670 307. ...Respondents

(By Advocate Mr.T.C.Krishna)

This application having been heard on 4<sup>th</sup> April 2011 this Tribunal on the same day delivered the following :-

**O R D E R**

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER**

The applicant has filed this Original Application seeking the following reliefs :-

1. To set aside Annexure A-7 order issued by the 2<sup>nd</sup> respondent.

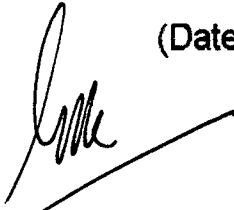
.2.

2. To direct the 2<sup>nd</sup> respondent to consider Annexure A-6 complaint against the 3<sup>rd</sup> respondent.

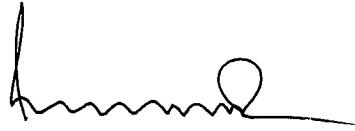
2. The respondents have filed a statement enclosing therewith Annexure R-1 Inquiry Report today. In view of the above, the learned counsel for the applicant has also requested to close this Original Application.

3. Accordingly, this Original Application is dismissed as infructuous. There shall be no order as to costs.

(Dated this the 4<sup>th</sup> day of April 2011)



**K.GEORGE JOSEPH**  
**ADMINISTRATIVE MEMBER**



**GEORGE PARACKEN**  
**JUDICIAL MEMBER**

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